

**LOK SABHA**  
**UNSTARRED QUESTION No. 4461**  
**TO BE ANSWERED ON 19<sup>th</sup> March, 2026**

**OCCUPATION OF GGL CORPORATE OFFICE IN LUCKNOW**

4461. SHRI JAI PRAKASH:

**पेट्रोलियम और प्राकृतिक गैस मंत्री**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the Green Gas Limited (GGL) has illegally and forcibly occupied its newly constructed Corporate Office located at Lucknow without issuing formal takeover certificate to the contractor and if so, the details thereof; and
- (b) the details of remedial actions being taken by the said company to avoid any legal dispute in the future?

**ANSWER**

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री**  
**(श्री सुरेश गोपी)**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS**  
**(SHRI SURESH GOPI)**

(a) and (b) Green Gas Limited (GGL) is a Joint Venture of GAIL (India) Ltd. and Indian Oil Corporation Ltd. incorporated on 7th October 2005 as a limited company under the companies Act, 1956. As per the information provided by GAIL (India) Ltd., Green Gas Limited (GGL) occupied the building (GGL Bhawan) in December, 2024 to February, 2025, in accordance with the contractual provisions after obtaining the requisite statutory permissions, and the premises was registered on 04.12.2024 under the Uttar Pradesh Shops & Commercial Establishment Act, 1962.

GAIL has further informed that the matter is being dealt with in accordance with the provisions of the contract and applicable procedures of the company, and any issues arising out of the contract are subject to the dispute resolution mechanism provided therein.

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